## GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:4312 ANSWERED ON:29.08.2011 CHECK ON BIO MEDICAL WASTE . Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Dutt Smt. Priya Sunil;Kanubhai Patel Jayshreeben;Singh Baba Shri K.C.

## Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the estimated generation of bio-medical waste in the country every year, State-wise;

(b) the quantum of bio-medical waste being disposed of every year in the country;

(c) whether the Government proposes to make any infrastructure for disposal of bio-medical waste;

(d) if so, the details thereof?

(e) whether large number of Government as well private hospitals across the country are violating norms of bio-medical waste disposal;

(f) if so, the number of hospitals found violating norms of bio-medical waste disposal during the last three years and the current year, State-wise; and

(g) the steps taken by the Government alongwith the directions given to the State Pollution Control Boards to deal with those hospitals who are violating norms of bio-medical waste disposal?

## Answer

## MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (g): The State-wise details of generation and treatment of bio-medical waste and the number of hospitals found violating the Bio-Medical Waste Rules in the country during the last three years are given in the Annexure.

As per the Bio-Medical Waste (Management & Handling) Rules, 1998, it is the duty of the Health Care Facilities generating biomedical waste (BMW) to take all necessary steps to ensure that such waste is handled without any adverse effect to human health and environment. It can do so either in its own treatment facilities or ensure requisite treatment through a common bio-medical waste treatment and disposal facility. However, in order to facilitate setting up of such common treatment facilities on Public Private Partnership (PPP) basis, the Government is implementing a Central Sector Scheme (CSS) for providing financial assistance. Under the Scheme, 25% of the total cost of the project is provided as Central Government assistance subject to the availability of matching grant from the State government.

The State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) of Union Territories are the Prescribed Authorities for implementation of the BMW Rules. They are required to ensure effective implementation of the Rules and take action against the health care facilities for violation of the provisions, under the Environment (Protection) Act, 1986 (EP Act).

As per the information provided by the Central Pollution Control Board (CPCB), defaulting health care facilities are issued show cause notices or directions under the E(P) Act, 1986 by the SPCBs and PCCs, for violation of the provisions of BMW Rules.

Central Pollution Control Board (CPCB) also inspects health care facilities/common treatment and disposal facilities from time to time and issues notices/directions under Section 5 of the E(P) Act, 1986, against the defaulting units.